



2026:AHC:29991-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 359 of 2026

Auto Tempo and Three Wheeler Driver
Association Samiti through its President Jahir Khan Petitioner(s)

Versus

State of U.P. and 4 others Respondent(s)

Counsel for Petitioner(s) : Ram Bahadur Singh, Rahul Singh
Counsel for Respondent(s) : Harsh Vardhan Gupta, Seema Agarwal
(S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by Auto Tempo and Three-wheeler Drivers' Association seeking a direction to respondent no.4 not to take illegal extortion fee from the drivers of the Auto, Tempo and Three-wheeler.
2. Filing of PIL of present nature, wherein a direction has been sought against respondent no.4 not to indulge in alleged illegal activity, cannot be countenanced. The allegations against respondent no.4 pertaining to committing illegality, cannot be restricted by passing an order by this Court. Grant of a permanent injunction of the present nature i.e. not to act illegally and/or to comply with the law, is not envisaged under any provision of law.
3. Consequently, we do not find any reason to entertain the present petition, the same is therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 11, 2026
AHA/Jyotsana